setting up of an Indian Institute of Management (IIM) at Vishakhapatnam in Andhra Pradesh. The request would be considered as and when the Government of India decides to establish new IIMs in the country.

Funds to Telangana and Vemana Universities

- 151. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government have released funds to the Telangana and Vemana Universities in Andhra Pradesh;
 - (b) if so, the details thereof;
- (c) the present status of functioning of the universities in Andhra Pradesh in comparison to other States;
 - (d) the courses offered by the universities; and
 - (e) the future action plan of the universities for the coming academic year?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Telangana University and Vemana University do not figure in the list of Universities recognized under Section 2(f) and 12B of the University Grants Commission Act, 1956, and as such are not eligible for financial assistance from the Central Government.

- (c) There are at present 25 university level institutions in Andhra Pradesh, including three Central universities, four deemed to be universities and two institutions established under the State Act, as against total number of 397 such institutions in the country.
- (d) The universities offer degree courses, as specified by the University Grants Commission (UGC) under Section 22 of the UGC Act, 1956.
- (e) State universities prepare their own action plans and the Central Government do not exercise any control in the matter.

Problems in Education System

- †152. SHRI GIREESH KUMAR SANGHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether competition for coaching irregularities, donations, capitation fees have overshadowed the education system in the country whose sole target is increasing percentage of marks, adversely affecting higher professional, medical and engineering education and real talent not being encouraged;
- (b) whether Central and State Governments have not been taking necessary steps to prevent coaching, donation and capitation despite these being illegal;
- (c) if so, whether Government are contemplating to take any effective steps in consultation and co-operation of State Governments; and
 - (d) if so, the details thereof and if not, the reasons therefor?

[†]Original notice of the question was received in Hindi.

Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) As per the information furnished by All India Council for Technical Education (AICTE), it is mandatory for the institutions to follow norms laid down by the Council to ensure quality in technical education. The subject matter regarding coaching, donation and capitation fees comes under the jurisdiction of State Governments. However, AICTE has issued Public Notices regarding charging of fees, refund of fees and other student related issues vide Public Notice No. AICTE/Legal/04(01)/2007. If any complaint regarding donation or capitation fee is received, action is taken as per the norms of the AICTE, including the withdrawal of approval,

Central Universities in States

153. SHRI KESHUBHAI S. PATEL: SHRLK.E. ISMAIL: SHRI SYED AZEEZ PASHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government have a proposal to set up atleast one Central University in each State and a degree college in every district, in order to improve the access to higher education; and
- (b) if so, the existing Central Universities and the steps being taken to set up Central Universities in States, where there is none at present?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) It is proposed to establish during the XIth Plan, one Central University in each State with no such University and provide assistance for establishing one college in each district with low Gross Enrolment Ratio in higher education.

(b) As at present, 23 Central Universities in 14 States/Union Territories have been functioning under the purview of Ministry of Human Resource Development. Action for establishment of a Central University in each of the remaining 16 States, namely Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttarakhand, has already been initiated.

Reservation of Seats for SCs, STs, BCs, OBCs and EBCs

- 154. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the details of laws/regulations/criteria, if any, existing for reserving seats for SCs, STs, BCs, OBCs and Economically Backward Candidates in unaided private universities/ institutes conducting higher professional courses;
- (b) whether Karnataka Government has submitted the Karnataka Educational Institutions (Reservation of Seats in Unaided Professional Colleges) Bill, 2005 for approval of the Central Government to reserve seats for SCs, STs, etc. in unaided professional institutes; and